

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP NO. 615/2001 IN OA NO. 2382/2001

NEW DELHI, THIS THE 2ND DAY OF NOVEMBER, 2001

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE MR.S.A.T.RIZVI, MEMBER (A)

Pradeep Kumar  
S/o Shri Mange Ram  
R/o House No.255  
Village & P.O. Bawana  
Delhi- 110039  
(Permanent Address: Vill.Tihara Kalan  
Post Tihara Bagroo, Distt.Sonepat  
Haryana) ... Applicant

(By Advocate Shri H.B.Mishra)

v.

1. Sh. Narender Kumar, IAS, Director of Employment,  
2, Battery Lane, Rajpur Road,  
Delhi-54.
2. Sh. Prakash Chandra, Deputy Director (Exchanges)  
2, Battery Lane, Rajpur Road  
Delhi-54.
3. Sh. S.K.Sharma, Assistant Employment Officer, Distt.Employment Exchange (West) Pusa  
New Delhi-12. .... Respondents

ORDER(ORAL)

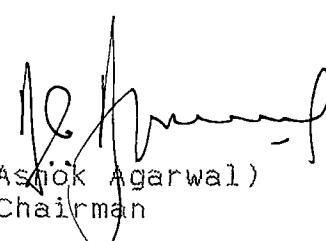
JUSTICE ASHOK AGARWAL:-

*(the learned*

On application made by Shri H.B.Mishra, (advocate appearing on behalf of the applicant, leave is granted to withdraw the present contempt petition with liberty.

  
(S.A.T.Rizvi )  
Member (A)

/sns/

  
(Ashok Agarwal)  
Chairman